



THE HIGH COURT OF DELHI AT NEW DELHI

WP(C) No 1352/2004

Judgment delivered on 23.02.2004

SMT NEENA WADHWA

...Petitioner

- versus -

COMMISSIONER OF INCOME-TAX & ANR

...Respondents

Advocates who appeared in this case:

For Petitioner : Mr Salil Kapoor

For Respondents : Mr J.R. Goyal with Mr Ajay Jha

CORAM:-

**HON'BLE MR JUSTICE B.C. PATEL, CHIEF JUSTICE
HON'BLE MR JUSTICE BADAR DURREZ AHMED**

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not?
3. Whether the judgment should be reported in Digest?

CHIEF JUSTICE (ORAL)

1. Learned counsel for the revenue states that the original documents which are with the department will be returned to the assessee after the assessee authenticates each and every page of the copies. This is stated by the learned counsel for the respondents on instructions received by him from the assessing authority. The original, after the authentication of copies, shall be returned within a



period of two weeks. It is made clear that it is for the the assessee to make copies of the originals and to authenticate the same. Upon such authentication, as aforesaid, the original\$ will be returned to the assessee and the authenticated copies will be retained by the Respondents. It further stated by the learned counsel for the respondents that the balance amount shall also be returned to the assessee within the aforesaid period.

In view of this, the petition stands disposed of.

Direct Service (Dasti) to both the parties.

CHIEF JUSTICE

BADAR DURREZ AHMED, J

February 23, 2004

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